

**Central Administrative Tribunal  
Principal Bench  
New Delhi**

**OA No.1092/2018  
MA No.1235/2018**

**New Delhi, this the 15<sup>th</sup> day of March, 2018**

**Hon'ble Ms. Praveen Mahajan, Member (A)**

Smt. Soma Devi (Age about 68 years)  
W/o Late Shri Momraj (Ex. Safaiwala/Sweeper)  
R/o Vill.-Sonda Habibpur  
P.S. – Khurja  
Distt. Bulandsahar UP. .... Applicant

(By Advocate:Shri A.K.Bhakt)

Versus

Govt. of NCT of Delhi & Others through

1. The Chief Secretary  
Govt. of NCT Delhi  
New Secretariat, I.P. Estate  
New Delhi.
2. The Secretary  
Department of Education  
Govt. of NCT Delhi  
New Secretariat, I P Estate  
New Delhi.
3. Deputy Director of Education  
South District, New Delhi.
4. The Principal  
Govt. Boys Sr. Sec. School  
A-Block, Defence Colony  
New Delhi – 110 024. .... Respondents.

**ORDER (ORAL)**

Heard the learned counsel for some time, who states that at this point of time he would be satisfied, if representation of the applicant, namely, Smt. Soma Devi W/o Late Shri Momraj is decided by the respondents in the time bound manner. Hence, without going into the merits of the case the respondents are directed to consider the representation dated 11.11.2016 of the applicant within a period of two months from the date of receipt of a

certified copy of this order and dispose of the same by passing a reasoned and speaking order. No costs.

MA, if any pending, is also disposed of.

**(Praveen Mahajan)**  
**Member (A)**

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